- (b) if so, the steps taken by the State Government for the purpose;
- (c) whether any survey was done to identify the beneficiaries, district-wise and taluka-wise;
- (d) whether any land or parcels of land was identified, taluka-wise; and
- (e) if so, the details thereof?

THE MINISTER OF TRIBAL AFFAIRS (SHRI KANTILAL BHURIA): (a) and (b) Yes, Sir. The Government of Goa has appointed a Nodal Officer, taken steps for creating awareness about the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Rules, 2008, translated the Act and the Rules in Devnagri local languages, conducted a training programme for Village Panchayat Secretaries and wherever the forests exist, constituted 90 Forests Rights Committees for implementing the provisions of the Act and the Rules framed thereunder in the State.

(c) to (e) As per the provisions of the Act and the Rules framed thereunder, the responsibility for implementing the Act lies with the State/Union Territories Governments. As per information received from the State Government of Goa, they have not conducted a survey for identifying the beneficiaries under the Act, or of the forest land over which the forest rights are to be recognized and vested under the Act. When the claims for forest rights under the Act are filed, the same are verified by the Forest Rights Committees and findings are submitted to concerned Gram Sabhas to facilitate their resolution.

## Setting up of new power plants

\*277. SHRI M.P. ACHUTHAN: Will the Minister of POWER be pleased to state:

- (a) whether the Ministry is actively considering to set up new power plants in the country;
- (b) if so, the details thereof;
- (c) whether the proposed plants are both thermal and hydro power based;
- (d) if so, the details thereof;
- (e) the additional power to be generated by these plants; and

(f) by when the proposed plants would start electricity generation?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) to (f) As per the Mid-term appraisal, the capacity addition target for the 11th Plan is 62,374 MW comprising 8,237 MW hydro, 50,757 MW thermal and 3,380 MW nuclear. A capacity totaling to 29,322 MW comprising 3,882 MW hydro, 24,780 MW thermal and 660 MW nuclear has been commissioned till 31.10.2010 during the 11th Plan and the capacity of 33,436 MW comprising 4355 MW hydro, 26,361 MW thermal and 2720 MW nuclear is under execution for commissioning during the remaining period of the 11th Plan. In addition, a capacity aggregating to 65,345 MW comprising 6759 MW hydro, 55786 MW thermal, 2800 MW nuclear is under execution for likely benefit during the 12th Plan.

## Illegal mining

†\*278. SHRI BALAVANT ALIAS BAL APTE: Will the Minister of MINES be pleased to state:

- (a) whether illegal mining work is going on in several parts of the country;
- (b) if so, the details of such reported cases;
- (c) the details of the estimated loss to the exchequer due to illegal mining;
- (d) whether the Central Government has requested the State Governments to set up State level Coordination-cum-Empowered Committees and prepare action plan to deal with illegal mining; and
- (e) if so, the details thereof and the response received from the State Governments in this regard and the steps taken to check illegal mining?

THE MINISTER OF MINES (SHRI B.K. HANDIQUE): (a) and (b) Instances of illegal mining have been brought to the attention of the Government. Details of illegal mining cases detected by the State Governments are given in the Statement-I (See below).

- (c) The State Governments are the owners of minerals and royalty on minerals accrues entirely to the State Governments. Details of the loss accruing to the State Governments due to illegal mining are not centrally maintained.
- (d) and (e) The State Governments have been advised to set up State Coordinationcum-Empowered Committee (SCEC) to coordinate efforts to control illegal mining by including

<sup>†</sup>Original notice of the question was received in Hindi.